

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3565

ANSWERED ON:26.04.2012

INCIDENTS OF THEFT

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Will the Minister of RAILWAYS be pleased to state:

- (a) whether incidents of theft of goods from rail parcels and boggies of goods trains are continuously taking place;
- (b) if so, the loss suffered by the Railways due to theft of goods during each of the last three years and the current year alongwith the steps taken by the Railways to check such thefts;
- (c) whether the incidents of thefts are also increasing in local trains of metropolitan cities; and
- (d) if so, the details of such cases reported, zone-wise alongwith the stringent measures taken or being taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) and (b): The incidents related to theft of Railway parcel and goods from goods trains reported over Indian Railways during the last three years and current year are as under:-

Year No. of cases reported Value of property stolen
(In Million Rs.)

2009	1083	17.19
2010	1159	16.00
2011	943	18.19
2012	206	2.8

(Upto March)

Following steps are being taken by the Railways to prevent theft of goods:-

(i) Goods trains carrying valuable commodities are being escorted by Railway Protection Force in vulnerable and affected sections.

(ii) Criminals apprehended are prosecuted under the provisions of the Railway Property

(Unlawful Possession) Act.

(iii) Crime Intelligence is gathered on the activities of the criminals involved in theft of Railway property and raids are being conducted at the dens of receivers of stolen Railway properties with the help of Local Police.

(iv) Close coordination is being maintained with Local Police and Government Railway Police to prevent / detect the cases of theft / pilferage of Railway property.

(c) and (d): Though the number of incidents registered a slight increase during 2011 as compared to the previous year, there has been significant improvement during the first quarter of the current year. The incidents of theft reported in local trains of Metropolitan cities over various zones during the years 2009, 2010, 2011 and 2012 (Upto March) are appended.

Measures taken to prevent such crimes are as under:-

Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police (GRP).

i) Joint efforts being taken by Government Railway Police and Railway Protection Force to prevent criminal activities in the Local trains.

ii) Intelligence regarding active criminals is being shared amongst City Police, Government Railway Police and Railway Protection Force.

iii) Close liaison is being maintained with GRP and City Police to nab the culprits.